

(To be published in Part IV (Extraordinary) of Delhi Gazette)
GOVERNMENT OF NATIONAL CAPITAL TERRITORY OF DELHI
DEPARTMENT OF LAW, JUSTICE & LEGISLATIVE AFFAIRS
8th LEVEL, C-WING, DELHI SECRETARIAT, I.P. ESTATE, NEW DELHI.

F.2(22)/Lit./01/Vol.III/3604-3616

Dated 22/5/2024

NOTIFICATION

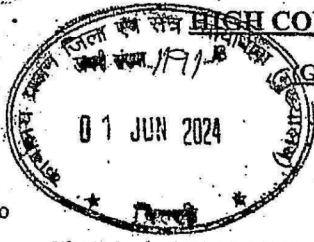
No. F.2(22)/Lit./01/Vol.III: In supersession of Notification No F.2(22)/Lit./01/Vol.III/4174-4188 dated 09th July 2019 and in exercise of the powers conferred under sub-section (1) and sub-section (3) of Section 4 of the Advocates' Welfare Fund Act, 2001 (45 of 2001) read with sub-section (a) of Section 45D of Government of National Capital Territory of Delhi (GNCTD) Act, 1991, Hon'ble President of India is pleased to appoint Sh. Chetan Sharma, Ld. Additional Solicitor General of India as Chairperson of the Advocates' Welfare Fund Trustee Committee.

This notification shall come into force on the date of its publication in the Delhi Gazette.

By order and in the name of
Hon'ble President of India


22/05/2024

(BHARAT PARASHAR
PRINCIPAL SECRETARY (LAW, JUSTICE & LA



HIGH COURT OF DELHI : NEW DELHI

GENL.-ADMN.-I BRANCH

No. 3740 G-7/Genl.-I/DHC
Dated: 30.05.2024

To

The Principal District & Sessions Judge (HQ),
Tis Hazari Courts,
Delhi.

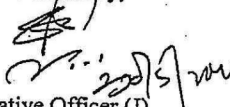
Sub: Notification regarding appointment of Sh. Chetan Sharma, Ld. Additional Solicitor General of India as Chairperson of the Advocates' Welfare Fund Trustee Committee.

Sir,

I am directed to forward herewith a copy of Notification No. F.2(22)/Lit./01/Vol.III/3604-3616 dated 22.05.2024, received through e-mail from Dy. Secretary, Lit. Law, Justice and L.A., GNCTD of Delhi, on the above subject, with a request to circulate the same to all the Principal District & Sessions Judges, Delhi/New Delhi, for information and necessary action.

Encl.: as above.

Yours faithfully,


Administrative Officer (J)
For Registrar General

OFFICE OF THE PRINCIPAL DISTRICT & SESSIONS JUDGE (HQs): DELHI


No. 20705-20835
/Genl./Misc./Circulation/2024

Dated, Delhi the 20 JUN 2024

Sub:- Notification regarding appointment of Sh. Chetan Sharma, Ld. Additional Solicitor General of India as Chairperson of the Advocates' Welfare Fund Trustee Committee.

Forwarded copy of the letter diary No. 3740 G-7/Genl.1/DHC dated 30/05/2024 received vide diary No. 1191/B dated 01/06/2024 alongwith its enclosures (Copy of the Notification enclosed), received from Administrative Officer (J), for Registrar General, Hon'ble High Court of Delhi, New Delhi, to be circulated for information to :-

1. All the Ld. Principal District & Sessions Judges, Delhi/New Delhi (except Central-District).
2. The Ld. Principal Judge, Family Courts (HQs), Dwarka courts, Delhi.
3. All the Ld. Judicial Officers posted in Central-District, Tis Hazari Courts Delhi.
4. The Chairman, Website Committee, Tis Hazari Courts, Delhi With the request to upload the same on the Website of Delhi District Courts as per rule.
5. Dealing official for uploading the same on Centralized Website through LAYERS as per rules.
6. P.S. to Ld. Principal District & Sessions Judges (HQs), Delhi for information.


(RAVINDER BEDI)

Officer In-Charge, General Branch, (C),
District Judge, (Commercial Court),
Tis Hazari Courts Delhi